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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
	28.7.97	<p>Heard the learned counsel for the petitioner on M.A.413/97. This has arisen out of O.A.188/96 which was disposed of at the admission stage by an order dated 11.3.1996 issuing a direction to the General Manager, Eastern Railway to dispose of the representation of the applicant in accordance with rules and to communicate the order to the applicant within eight weeks from the date of receipt of the order dated 11.3.1996. As no order was received by the applicant he moved the Tribunal in C.P. 50/96. This was in order dated 4.4.1997 taking note of the letter dated 13.6.1996 in which the applicant who was the petitioner in that C.P. was informed by the D.R.M., Howrah that General Manager, Eastern Railway has approved the proposal for forwarding his case for compassionate appointment to Railway Board. Because of this letter the C.P. was dropped in order dated 4.4.1997. It is submitted by the learned counsel for the petitioner that in the meantime the applicant had directly approached to the Secretary, Railway Board (Annexure-4) and the Railway Board in their letter dated 10.4.1997 addressed to the General Manager, Eastern Railway directed <sup>him</sup> to dispose of the representation through a speaking order in compliance of the judgment of the Tribunal. In view of the above, General Manager, Eastern Railway, is directed to dispose of the representation of the</p> <p style="text-align: center;">* * *</p>	<p>M.A. 413/97 for appropriate order case not heard</p> <p>For order 1 28.7.97 Bal</p>

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..	28.7.97	<p>applicant for compassionate appointment within a period of <b>sixty</b> days from the date of receipt of this order and communicate the decision to the applicant within fifteen days thereafter.</p> <p>With the above direction M.A.413/97 is disposed of.</p> <p>Hand over a copy of the order to the applicant's counsel and a copy of the order be sent to General Manager, Eastern Railway for compliance.</p> <p style="text-align: right;">J. V. M. VICE-CHAIRMAN 28.7.97</p>	<p>Order 3 may be sent by Regd. Post Eastern (to the G.M. E.R.R.) Garden Reach, side order no 3 and copy of said order may be delivered to the counsel for both side.</p> <p>1 30.7.97 S.O. (S)</p> <p>Receiving AM &amp; for order Another 21/8/97</p>